

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:AT HYDERABAD.

O.A.No.240 of 1990

Date of Order: 7-5-1990

(22)

Between:-

① D.Kishan Reddy, ③ D.Madhava Reddy ...Applicants
② T.R. Sudhakar N. Ramakrishna Rao.

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of personnel, New Delhi-110 001.
2. The Union Public Service Commission, represented by its Secretary, Dhoulpur, Shahjahan Road, New Delhi.

...Respondents.

FOR THE APPLICANT : Mr.N.Ram Mohan Rao, Advocate.
Mr.D.Madhava Reddy, Advocate.
Mr.K.Sudhakar Reddy, Advocate.

FOR THE RESPONDENTS : Mr.N.Bhaskara Rao, Addl.CGSC.

CORAM: THE HON'BLE MR.B.N.JAYASIMHA: VICE CHAIRMAN.
THE HON'BLE MR.D.SURYA RAO: MEMBER:(JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

This case is listed today for further orders.

We have heard the learned counsel for the applicant and Sri Naram Bhaskar Rao, standing counsel for the Respondents.

Shri Bhaskar Rao states that cut-off date has been constant as 1st August of the year from 1948 onwards and the Government is competent to determine the eligibility condition for the Civil Examination and no particular date prescribing as cut off date will satisfy all the candidates. He also states that he needs 12 weeks for filing the counter.

The points raised by Shri Bhaskar Rao can be determined at the time of final disposal of the case after the counter has been filed.

In the circumstances stated above, by way of further Interim orders, the respondents are directed to admit the applicant to take the preliminary examination scheduled in June, 1990 and in the event of his succeeding in the preliminary examination, he should also be permitted to take the final examination. The result, however, will not be published till the disposal of the case. Post on 19th June, 1990 for final hearing.

Shri B.N.JAYASIMHA
(P.M.JAYASIMHA)
Chairman

Shri D.SURYA RAO
(D.SURYA RAO)
Member:(J)

// True copy //

10/5/90
S. Venkateswaran
10/5/90
Deputy Secretary
10/5/90
S. Venkateswaran
10/5/90
Deputy Secretary
10/5/90

CHECKED BY

TYPED BY:

COMPARED BY :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N.JAYASIMHA: V.C.

HON'BLE MR.D.SURYA RAO:MEMBER:(JUDL)

A N D

HON'BLE MR.J.NARASIMHA MURTHY(M)(J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN:(M)(A)

DATED: 7-5-90

ORDER/JUDGMENT:

M.A./R.A./C.A./No. in

I.A.No.

W.P.No.

O.A.No. 210/90

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed.

Disposed of with direction.

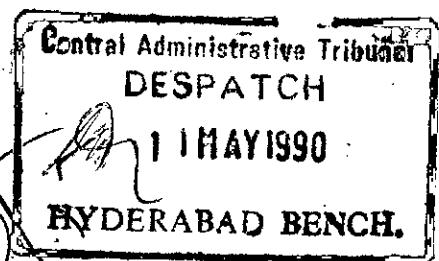
M.A. ordered.

No order as to costs.

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Post on 19-6-90 for
final hearing



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A. No. 263 of 90 in O.A. 210 of 1990.

Date of Order: 23.5.1990

BETWEEN:- Mr. D. Krishna Reddy

.....Applicant/Applicant

AND

1. The Union of India, rep. by Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi-110001.
2. The Union Public Service Commission, rep. by its Secretary, Dholpur House, Shahjahan Road, N. Delhi.

....Respondents/Respondents

FOR THE APPLICANT: Mr. D. Madhava Reddy, Advocate

FOR THE RESPONDENTS: MR. E. MADAN MOHAN RAO, Addl. CGSC.

C O R A M :- THE HON'BLE MR. B. N. JAYASIMHA: VICE-CHAIRMAN

AND

THE HON'BLE MR. D. SURYARAO: MEMBER (JUDICIAL).

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

1. O.A. 210 of 1990 was filed for a declaration that the applicant herein is entitled to take the Civil Service Examination proposed to be held by the UPSC (2nd respondent herein) in June 1990 despite his having crossed 31 years of age pursuant to the notification by the Govt. of India raising the upper age limit from 26 years to 28 years. In O.A. No. 210 of 1990 we had passed interim orders on 12.3.90 directing the 2nd respondent, UPSC, to entertain the applicants in O.A. 210 of 90. Provided, the applications are received before the last date prescribed viz., 14.3.1990. By further interim orders on 7.5.90, we had directed them to admit the applicant to take the preliminary examination scheduled in June 1990 and in the event of his succeeding in the preliminary examination, he should also be permitted to take the final examination. It was however directed that the results of the examination shall not be published in his case till the disposal of the main case. In the present M.A. no. 263 of 90 filed the 1st applicant in O.A. No. 210 of 1990, it is represented that the applicant was informed by a registered letter No. CS(P)/Roll No. 302439/90-E.III dated 16.5.90 that his application has been rejected since he is not within the prescribed age limit and he is over-aged. The applicant therefore, contends that the rejection order is contrary to the orders passed by US on 12.3.1990 and 7.5.90. He, therefore, seeks a direction to the 2nd respondent (UPSC) to issue a hall ticket to him immediately and permit him to take the preliminary and the final examination as already directed by this Tribunal.

2. We have heard the learned counsel for the applicant, Shri Dasari Madhava Reddy and the learned Standing Counsel for the respondents, Shri E. Madan Mohan Rao, Addl. CGSC. In the facts narrated above, we directed the 2nd respondent, Union Public Service Commission, to issue necessary admission ticket/hall ticket to the applicant to enable him to sit for the preliminary examination scheduled for 10.6.1990. The Miscellaneous Application is accordingly disposed of.

Sd/ X X X X X X
(B. N. JAYASIMHA)
VICE-CHAIRMAN.

Sd/-X X X X X X
(D. SURYARAO)
MEMBER (JUDICIAL).

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REGISTRAR.

To

1. The Secretary to Government, (Union Of India), Ministry of Home Affairs, Deptt. of Personnel, New Delhi-110001.
2. The Secretary, Union Public Service Commission, Dholpur House, N. Delhi.
3. One copy to Mr. D. Madhava Reddy, Advocate, A-14, IIIrd floor, Abids Shopping Complex, Near Emerald Hotel, Abids, Hyderabad-500001.
4. One copy to Mr. E. Madan Mohan Rao, Addl. CGSC, CAT, Hyderabad.
5. One spare copy.

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~~CHECKED BY~~

~~TYPED BY:~~

~~COMPARED BY :~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

HON'BLE MR.B.N JAYASIMHA: V.C.

HON'BLE MR.D.SURYA RAO:MEMBER:(JUDL)

A N D

HON'BLE MR.J.NARASIMHA MURTHY(M)(J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN:(M)(A)

DATED: 23-5-90

ORDER/JUDGMENT:

M.A./R.A./E.A./No. 263/90 in

T.A.No. _____ W.P.No. _____

O.A.No. 210/90

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

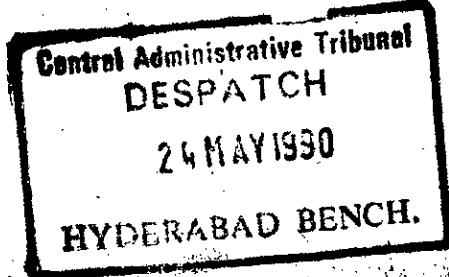
Dismissed.

M.A. Disposed of with direction. ✓

M.A. ordered.

No order as to costs.

Sent to Xerox on:



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A. NO. 210 of 1990.

Between
1. D. Krishna Reddy, 2. J. R. Sudheer.
3. B. Venkateshwarlu, 4. M. Ramakrishna Rao

Dated: 30-4-93. (27)

Applicants

And

1. The Union of India, represented by Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi.
2. The Union Public Service Commission, represented by its Secretary, Dholpur House, Shahjahan road, New Delhi.

Respondents

Counsel for the Applicant : Sri. Dasari Madhav Reddy, ~~Adv.~~

Counsel for the Respondents : Sri. N. R. Devraj, Sr. CGSC/Adv. ~~CGSC~~

CORAM:

Hon'ble Mr. A. S. Gorthi, Administrative Member
Hon'ble Mr. T. Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

The relief asked for in this application pertains to the claim of the applicants for appearing before the Civil Service Examination 1990. When this application came up for admission an interim order was passed allowing the applicants to appear for the said examination. Learned counsel for the applicants now states that the applicants having appeared for the said examination did not qualify there. The application has thus become infructuous. He therefore does not wish to press the O.A. Hence this O.A. is dismissed as infructuous. There shall be no order as to costs.

Deputy Registrar (Jud.)

Copy to:-

1. Secretary to Government, Ministry of Home Affairs, Department of Personnel, Union of India, New Delhi-001.
2. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan road, New Delhi.
3. One copy to Sri. D. Madav Reddy, advocate, ~~Adv.~~ A-14, IIIrd Floor, Abids Shopping Complex, Near Emerald Hotel, Hyd.
4. One copy to Sri. N. R. Devraj, Sr. CGSC/Adv. 6655, CAT, Hyd.
5. One spare copy.

Rem/-

27/5/93